

The Tripura State Civil Services

(Revised Pension) Rules, 2009

As amended upto 3rd Amendment, dated 31.03.2015

TRIPURA**GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**

 Agartala, Wednesday, May 6, 2009 A. D., Vaisakha 16, 1931 S. E.

 PART--I-- Orders and Notifications by the Government of Tripura,
 The High Court, Government Treasury etc.
No.F.8(3)-FIN(G)/09**GOVERNMENT OF TRIPURA****FINANCE DEPARTMENT**

Dated, Agartala, the 5th May, 2009**NOTIFICATION**
Subject : Revision of provision regulating pension and other pensionary benefits.

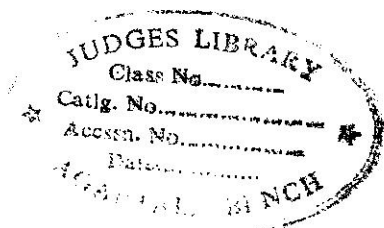
In exercise of the powers conferred by the proviso to Article-309 of the Constitution of India the Governor is pleased make following rules to revise and regulate pension, family pension, death cum retirement gratuity, leave salary and other matters connected therewith or incidental thereto in relation to the State Govt. pensioners.

These rules are made in supersession or modification of the relevant provisions only contained in the Central Civil Service (Pension) Rules, 1972 as adopted and made applicable to the State pensioners with amendment made by the State Government from time to time. All other provisions in the adopted rules which are not repugnant to the provisions of these rules shall continue to apply till amended or repealed:-

1. Short title and commencement.-

1 (1) These rules may be called the Tripura State Civil Services (revised pension) Rules, 2009.

(2) Save as otherwise provided hereinafter, they shall be deemed to have come into force on and from 1st January, 2006.



3. MINIMUM AND MAXIMUM OF PENSION / FAMILY PENSION:

- (1) Minimum pension / family pension shall be Rs.2865/- per month (50% of the minimum of the revised Pay Band Rs.4530/- plus Grade Pay Rs.1200/-)
- (2) Maximum pension shall be the 50% of the maximum slab of the Apex revised pay scale (Rs50400/-) i.e 25200/- and maximum family pension shall be 50% of maximum limit of pension i.e Rs.12600/-
- (3) The revised rate of pension within the above limits of minimum and maximum pension shall be computed notionally from 1st January, 2006 or, as the case may be, from the date of superannuation/ retirement whichever is later. But financial benefit according to this computation will be admissible from 1st January, 2009 or from the date of superannuation/ retirement whichever is later.

4. DEARNESS RELIEF:

Dearness relief to the state pensioners shall be at such rate as the State Govt. may sanction from time to time.

5. QUALIFYING SERVICE FOR COMPUTATION OF PENSION :

The qualifying years of service in respect of admissibility of full pension is reduced from 33 years to 25 years for employee(s)

proceeded/ proceeding on superannuation/ retirement on or after 1.1.2009. For the purpose of computation of qualifying service the period of functional service rendered by the Government employee shall only be taken into consideration and the six monthly periods under existing provision of the Rule will remain applicable subject to reduction from 66 to 50. A few cases of computation are illustrated in the Annexure.

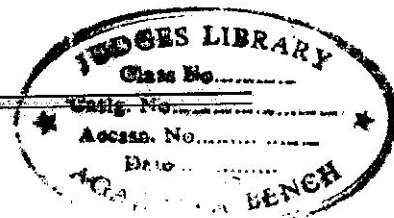
6. RELAXATION OF AGE FOR PAYMENT OF FAMILY PENSION FOR UNMARRIED / WIDOW DAUGHTER :

The provision of upper age limit of 25 years in respect of admissibility of family pension for dependent non earning unmarried daughter / widow daughter in the event of death of the pensioner and his spouse is relaxed. Criteria for non-earning unmarried daughter/ widow daughter will be determined on the basis of monthly income up to Rs.3000/- . This benefit shall be effective from 1st January, 2009 for eligible cases.

7. REVISION OF PENSION OF PENSIONERS / FAMILY PENSIONERS SUPERANNUATED / RETIRED BEFORE 1.1.2006

The pension of existing pensioners / family pensioners superannuated/ retired prior to 1.1.2006 will be revised and consolidated under following formula, notionally with effect from 1.1.2006 and with financial benefit from 1.1.2009.

- i) Those who retired from 1.1.1996 to 31.12.2005:



Basic Pension (without merger) + 74% DR over basic pension (without merger) + 35% booster over basic pension (without merger). The total rounded up to next multiple of 10;

ii) **Those who retired from 1.1.1986 to 31.12.1995:**

Basic Pension (without merger) + 74% DR over basic pension (without merger) + 40 % booster over basic pension (without merger). The total rounded up to next multiple of 10;

iii) **Those who retired prior to 1.1.1986:**

Basic Pension (without merger) + 74% DR over basic pension (without merger) + 45 % booster over basic pension (without merger). The total rounded up to next multiple of 10;

iv) **Pensioners/family pensioners who have crossed/will cross 80 years of age**

Pensioners/family pensioners who have crossed/will cross 80 years of age shall be provided a higher quantum of pension/ family pension by increasing their pension/ family pension by 10%.

This benefit for eligible cases (those who had already crossed 80 years of age up to 31.12.2008 will be effective from 1.1.2009. In respect of cases where the pensioner who will attain 80 years of age on or after 1.1.2009, the date of effect will be 1st day of the month next to the month of attaining the age of 80 years.

8. DEATH-CUM- RETIREMENT GRATUITY :

The existing ceiling limit of Death-cum- Retirement Gratuity is enhanced from Rs.2.00 lakhs to 4.00 lakhs for employees proceeded on superannuation / retirement with effect from 1.1.2009. The other conditions of the existing formula of computation of DCRG amount will remain unchanged.

In case of death in harness the following table shall continue to be followed -

Length of service	Rate of gratuity
Less than one year	2 times of emoluments
1 year or more but less than 5 years	6 times of emoluments
5 years or more but less than 20 years.	12 times of emoluments
20 years or more	1/2 (half) of emoluments for every completed 6 (six) monthly period of qualifying service subject to a maximum of 33 times of emoluments.

The term revised emoluments for the purpose of calculation of DCRG shall mean the last pay i.e the pay in the pay band plus the grade pay of the employees concerned on the date of retirement/death.

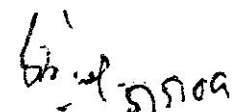
9. COMMUTATION OF PENSION :

Those employees who had proceeded on superannuation or retired up to 31.12.2008 and had already availed benefit of commutation; their cases will not be re-opened for providing commutation for the difference amount. Except such cases, the claim of other pensioners for commutation would be admissible under the existing provision including the percentage ceiling for availing of commutation of pension, commutation table and the number of years for restoration.

10. CASH EQUIVALENT TO LEAVE SALARY :

The existing limit of admissibility of 300 days for encashment of earned leave in credit will remain unchanged. Computation of encashment of earned leave in credit will be made by taking pay in the pay band, grade pay and DA of the employee concerned. This revised formula of computation will be applicable for those employees who will proceed/ who have proceeded on superannuation or retired on or after 1.1.2009.

Enclo :- As stated


(S.K.Roy)
**Principal Secretary to the
Government of Tripura**

Example of Admissible pension and DCRG

Illustration No.I : A government employee with revised basic pay of Rs.13370 (stage of pay Rs.10,970/- in the Pay Band-2 Rs.5310-24000/- plus Grade Pay of Rs.2400/- retired say as on 31.3.2009. He entered in the service on 2.4.1983. The pension & DCRG of the employee concerned shall be reckoned as under :

Date of entry in the Service	- 2.4.1983
Date of retirement	- 31.3.2009
Qualifying service	- 25 years 11 months 30 days = 52 smp
Last Basic pay (revised)	- Rs.13370/- (PB Rs.10970 + GP Rs.2400
Pension	- Rs.6685 w.e.f. 1.4.2009 (50% of 13370) full period of qualifying service of 25 years
DCRG	- $\frac{\text{Rs.13370} \times 52}{4} = \text{Rs.1,73,810/-}$

Illustration No.II: An employee with revised basic pay of Rs.12460 (stage of pay Rs.10060/-) in the Pay Band-2 (Rs.5310-24000/- with Grade Pay of Rs.2400/-) retired say as on 31.1.2009. He entered in the service on 3.5.86. The pension & DCRG of the employee concerned shall be reckoned under :

Date of entry in the Service	- 3.5.1986
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Date of retirement	- 31.1.2009
Qualifying service	- 22 years 8 months 29 days = 45 smp
Last Basic pay (revised)	- Rs.12460/- (PB Rs.10060 + GP Rs.2400)
Pension	- $\frac{12460 \times 45}{50 \times 2} = \text{Rs.}5607/-$
DCRG	- $\frac{\text{Rs.}12460 \times 45}{4} = \text{Rs.}1,40,175/-$

Illustration No.III : An employee has retired from service on 31.5.2009 with revised basic pay Rs.15870 (stage of pay of Rs.12710/-) in the Pay Band-3 (Rs.9570-30000/-) plus Grade Pay Rs.3100/-) on the date of retirement. He entered in the service on 1.3.1993. The pension & DCRG of the employee concerned shall be reckoned as under :

Date of entry in the Service	- 1.3.1993
Date of retirement	- 31.5.2009
Qualifying service	- 16 years 3 months = 33 smp
Last Basic pay (revised)	- Rs.15810/- (PB Rs.12710 + GP Rs.3100)
Pension	- $\frac{15810 \times 33}{50 \times 2} = \text{Rs.}5218/-$
DCRG	- $\frac{15810 \times 33}{4} = \text{Rs.}1,30,432/-$

Illustration No.IV : An employee has retired from service on 31.12.2009 with revised basic pay Rs.7370/- (stage of pay Rs.6110) in the Pay Band-1 (Rs.4530-13000/-) plus Grade Pay Rs.1200 on the date of retirement. He entered in the service on 1.4.1997. The pension & DCRG of the employee concerned shall be reckoned as under :

Date of entry in the Service	- 1.4.1997
Date of retirement	- 31.12.2009
Qualifying service	- 12 years 9 months = 26 smp
Last Basic pay (revised)	- Rs.7370/-
Pension	- Rs.2865/- Minimum (50% of Minimum of PB and grade pay i.e. Rs.2265 + 600/-)
DCRG	- $\frac{7370 \times 26}{4} = \text{Rs.47905/-}$

Illustration No.V : An employee has retired from service on 31.1.2009 with revised basic pay Rs.7370/- (stage of pay Rs.6110) in the Pay Band-1 (Rs.4530-13000/-) plus Grade Pay Rs.1200 on the date of retirement. He entered in the service on 11.3.1980. The pension & DCRG of the employee concerned shall be reckoned as under :

Date of entry in the Service	- 11.3.1980
Date of retirement	- 31.1.2009
Qualifying service	- 28 years 10 months 24 days = 58 smp

Last Basic pay (revised)	- Rs.7370/-
Pension	- Rs.3685/- (50% of last pay)
DCRG	- $\frac{7370 \times 58}{4}$ = Rs.1,06,865/-

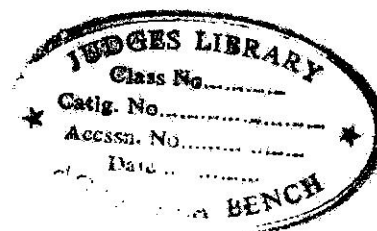
To:

1. All Departments/ Head of Departments are requested to ensure fixation/ re-fixation of pension/ family pension as per instruction contained in this Memo for the employees who retired from the service from 1.1.2006 and onwards.
2. All Treasury Officers/ Sub-Treasury Officers and all scheduled Commercial Banks are requested to fix the pension/ family pension of pre 1.1.2006 cases accordingly of the pensioners/ family pensioners without waiting for further instructions from Accountant General or Reserve Bank of India, as the case may be.

Copy to :

1. The Secretary to the Governor, Tripura, Agartala
2. The Secretary to the Chief Minister, Tripura, Agartala
3. PS/PA to all Ministers, Tripura
4. Joint Secretary to the Chief Secretary, Tripura
5. Secretary, Tripura Legislative Assembly, Agartala
6. Registrar, Guwahati High Court, Agartala Bench, Agartala
7. Secretary, TPSC, Agartala
8. Accountant General (Audit), Tripura
9. Sr. Dy Account General (A&E), Tripura, Agartala
10. Secretary, Yusuf Commission of Enquiry, Agartala

11. Director, General Administration (P & S) Department, Govt. of Tripura , for publication in the next Tripura Gazette
12. President/ Secretary, Tripura Government Pensioners Association, Prabin Pattan, Children Park, Agartala
13. Organizer, Pensioners Discussion and Recreation Center, 1178, Sector-16, Faridabad-121002.
14. GA (Confidential & Cabinet) Department.. This refers to Memo No.F.1(19)-GA(CAB)/2008, dated 30th April, 2009.



GOVERNMENT OF TRIPURA
DEPARTMENT OF FINANCE

No.F.6(1)-FIN(PC)/2008

Dated, Agartala, the 20th May, 2010.

NOTIFICATION

In exercise of the powers conferred by the Provision to Article 309 of the Constitution of India the Governor is pleased to make the following Rules, further to amend Tripura State Civil Service (Revised Pension) Rules, 2009, namely:-

1. Short title and commencement
 - i. These Rules may be called the Tripura State Civil Services (Revised Pension) (first amendment) Rules, 2009.
 - ii. They shall be deemed to have come into force on and from the 1st day of January, 2006.

Amendment of rule 3(2)

In the existing Rule 3(2) following sentence shall be added:

"In cases of teachers of Degree level of Institutions enjoying UGC pay structure, the maximum limit of pension shall be Rs. 38,500/- subject to fulfillment of other conditions of computation as per State Government Pension Rules and maximum limit of Family pension shall be 50% of maximum limit of pension i.e. Rs19,250/- subject to fulfillment of other conditions of computation as per State Government Pension Rules."

By the order of the Governor,

A. Roy
Joint Secretary to the
Government of Tripura.

**GOVERNMENT OF TRIPURA
DEPARTMENT OF FINANCE**

No.F.6(1)-FIN(PC)/2008

Dated, Agartala the 13th December, 2012

N O T I F I C A T I O N

In exercise of the powers conferred by the Proviso to Article 309 of the Constitution of India the Governor is pleased to make the following Rules, further to amend Tripura State Civil Service (Revised Pension) Rules, 2009, namely :-

1. Short title and commencement

- i) These Rules may be called the Tripura State Civil Services (Revised Pension) (Second Amendment) Rules, 2012.
- ii) They shall be deemed to have come into force on and from the 1st day of January, 2006.

2. Provision under Sub-rule (1) of Rule 3 shall be substituted with the following:-

“Minimum Pension/family pension shall be Rs.3020/ per month (50% of minimum of revised pay band Rs.4840/- plus Grade Pay Rs.1200/-)”

3. Amendment of Rule 7 of the Tripura State Civil Services (Revised Pension) Rules, 2009.

(i) The provision of Sub-rule(i) of Rule 7 of the Tripura State Civil Services(Revised Pension) Rules, 2009 shall be substituted under the existing heading with the following:-

“Basic Pension (without merger) + 86% DR over basic pension (without merger) + 35% booster over basic pension (without merger). The total rounded off to next multiple of 10 and it shall be re-fixed notionally w.e.f. 01/01/2006 to 30/11/2012. Financial benefit on the re-fixation of pension on the 86% will be provided w.e.f. 01/12/2012”.

(ii) The provision of Sub-rule(ii) of Rule 7 of the Tripura State Civil Services(Revised Pension) Rules, 2009 shall be substituted under the existing heading with the following:-

“Basic Pension (without merger) + 86% DR over basic pension (without merger) + 40% booster over basic pension (without merger). The total rounded off to next multiple of 10 and it shall be re-fixed notionally w.e.f. 01/01/2006 to 30/11/2012. Financial benefit on the re-fixation of pension on the 86% will be provided w.e.f. 01/12/2012”.

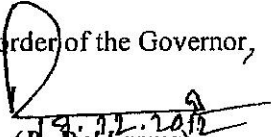
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(iii) The provision of Sub-rule(iii) of Rule 7 of the Tripura State Civil Services(Revised Pension) Rules, 2009 shall be substituted under the existing heading with the following:-

“Basic Pension (without merger) + 86% DR over basic pension (without merger) + 45% booster over basic pension (without merger). The total rounded off to next multiple of 10 and it shall be re-fixed notionally w.e.f. 01/01/2006 to 30/11/2012. Financial benefit on the re-fixation of pension on the 86% will be provided w.e.f. 01/12/2012”.

By order of the Governor,

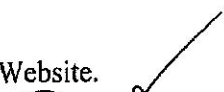

(R. Debbarma)

Deputy Secretary to the
Government of Tripura.

To

1. All Departments/ Head of Departments are requested to ensure re-fixation of pension/ family pension as per instruction contained in this memo for the employees who retired from the service from 01.01.2006 and onwards.
2. All Treasury Officers/ Sub-Treasury Officers and all scheduled Commercial Banks are requested to re-fix the pension/ family pension of pre 01.01.2006 cases accordingly of the pensioners/family pensioners without waiting for further instructions from Accountant General or Reserve Bank of India as the case may be.

Copy to:

1. Secretary to the Governor, Tripura, Agartala.
 2. Secretary to the Chief Minister, Tripura, Agartala.
 3. PS/PA to all Ministers, Tripura, Agartala.
 4. Chief Secretary, Tripura.
 5. Secretary, Tripura Legislative Assembly, Agartala.
 6. Registrar, Guwahati High Court, Agartala Bench, Agartala.
 7. Secretary, TPSC, Agartala.
 8. Accountant General (Audit), Tripura.
 9. Sr. Dy. Accountant General (A & E), Tripura; Agartala.
 10. Director, General Administration (P & S) Department, Government of Tripura for publication in the next Tripura Gazette.
 11. GA(Confidential & Cabinet) Department. This is in reference to the Memo No.F.1(19)-GA(CAB)/2008 dated,12.12.2012.
 12. Treasury Cell, Finance Department, Secretariat, Agartala.
 13. In-charge, NIC, Tripura Unit for uploading in the State Government Website.
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TRIPURA**GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**

Agartala, Tuesday, March 31, 2015 A. D., Chaitra 10, 1937 S. E.

**PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT**

No.F.8(1)-FIN(G)/2014

Dated, Agartala, 31 March 2015

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tripura is pleased to make the following Rules to further amend the Tripura State Civil Services (Revised Pension) Rules, 2009 (hereinafter referred to as the 'Principal Rules'), namely :

1) Short title and commencement :

- i) These Rules may be called the 'Tripura State Civil Services (Revised Pension) (Third Amendment) Rules, 2015';
- ii) They shall be deemed to have come into force on and from the 1st day of January, 2006.

2) Amendment of Rule 3 of the Principal Rules:

2.1] Under sub-rule (1) and of Rule 3 read with the Tripura State Civil Services (Revised Pension) (Second Amendment) Rules, 2012, a new clause '(a)' shall be inserted as follows :

"(a) Under the modified revised pension, minimum pension/ family pension shall be Rs.3120/- per month (50% of sum of minimum of the pay in the Pay Band (Rs.4840/-) and Grade Pay of Rs.1400/-)".


2.2] Under sub-rule (2) and of Rule 3 read with the Tripura State Civil Services (Revised Pension) (First Amendment) Rules, 2009, a new clause '(a)' shall be inserted as follows :

"(a) The maximum limit of modified revised pension shall be 50% of the maximum of the modified revised Apex scale (Rs.77,000/-) i.e. Rs.38,500/- and the maximum limit of modified revised family pension shall be 50% of the maximum limit of pension i.e. Rs.19,250/-"

2.3] Under sub-rule (3) of Rule 3, a new clause '(a)' shall be inserted as follows:

"(a) The modified revised rate of pension within the limits of minimum and maximum pension mentioned in clause (a) of sub-rule (1) and clause (a) of sub-rule (2) of Rule 3 above shall be computed notionally from 01-01-2006 or, as the case may be, from the date of superannuation/ retirement whichever is later. But financial benefit to be accrued on computation of modified revised pension will be admissible from 01-04-2015 or from the date of superannuation/ retirement whichever is later."

By the order of the Governor,


24.03.2015
(R. DEBBARMA)
Joint Secretary to the
Government of Tripura

To

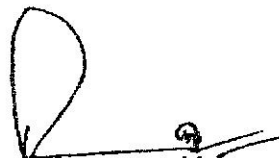
- (1) Secretary/ Secretary In-charge of all Departments/ all Heads of Departments with request to ensure re-fixation of pension/ family pension as per instruction contained in this Notification for the employees who retired from the service on and from 01-01-2006 and onwards.
- (2) All Treasury Officers/ Sub-Treasury Officers and all scheduled Commercial Banks with request to re-fix the pension/ family pension of pre-01-01-2006 cases as per formula(s) prescribed in this Notification for providing modified revised pension to the pensioners/family pensioners without waiting for further instructions from the Accountant General or Reserve Bank of India, as the case may be.

Tripura Gazette, Extraordinary Issue, March 31, 2015

Copy forwarded to:

1. The Secretary to the Governor of Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura,
3. PS/PA to all Ministers, Tripura.
4. Joint Secretary/PS/PA to the Chief Secretary, Tripura.
5. The Secretary, Tripura Legislative Assembly, Agartala.
6. The Registrar, High Court of Tripura, Agartala.
7. The Secretary, TPSC/ Police Accountability Commission/ Tripura Women Commission/ Tripura Information Commission/Tripura Electricity Regularity Commission and Tripura Khadi& V.I Board.
8. The Accountant General (Audit), Tripura, Agartala.
9. The Account General (A&E), Tripura, Agartala.
10. The Director, General Administration (P&S) Department for publication in the next Tripura Gazette.
11. The Additional Secretary, GA(C&C) Department, Agartala for information in reference to the Memo. No.F.1(19)-GA(CAB)/2008 dated 31-03-2015.
12. In-charge, NIC, Tripura Unit/ IT Nodal Officer, Finance Department for uploading in the State Government Website.
13. The President/General Secretary, Government Pensioners' Association, Tripura, Praveen Pattan, Children Park (Ujjayanta Market), Agartala.

Ink Signed Copies


31.03.2015
(R. DEBBARMA)
Joint Secretary to the
Government of Tripura

